

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-429/ND/2022

IA/1960/2024, IA/724/2024, IA/740/2024

IN THE MATTER OF:

M/s. Achiever Infratech Pvt. Ltd.

...PETITIONER

Vs.

M/s. Banyantree Infradevelopers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

**Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Financial Creditor :

For the Liquidator

:Adv. Abhishek Parmar.

For the Respondent/Corporate Debtor :

ORDER

IA/1960/2024

Ld. Counsel on behalf of the Applicant/Liquidator is present and submitted that in terms of the order dated 12.06.2024, they have filed their written submissions. Order in the matter is **reserved**.

IA/724/2024 & IA/740/2024

List the matter on **20.08.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**